

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH, BENGALURU  
(Through web-based video conferencing platform)**

**ITEM No.11  
I.A No.20 & 374/2024 in  
C.P. (IB) No.202/BB/2022**

**IN THE MATTER OF:**

Canara Bank ... Petitioner  
Vs.  
M/s. Kanva Fashions Limited ... Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 23.07.2024**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI  
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant in IAs : Shri Hemanth Rao

**ORDER**

**I.A. No.20/2024**

1. This Application is filed by the Applicant under Section 19 (2) of the I & Code 2016 read with Rule 11 of the NCLT Rules, 2016 *inter alia* seeking to direct the Respondent to submit the following documents/information: (i) Fixed asset register with exact location and asset id of each asset owned by the Corporate Debtor (ii) Details of sale/removal of the plant and machinery from the factory of the company after 01.04.2016 and consideration thereof (iii) Sanction Letters, survey maps, and drawing of the factories and land parcels (iv) Accounting records with unrestricted access to the full accounting software from FY-2015-2016 till 28<sup>th</sup> July 2023 (v) Audit report for all the financial years from 2019 till 31<sup>st</sup> March 2023 and provisional financials as on 28<sup>th</sup> July 2023 (vi) list of Receivables by the Corporate Debtor (vii) Details of rental Deposits and other deposits given by the Corporate Debtor.

2. Heard the Learned Counsel for the Applicant.
3. It is noticed that the notice is the present application was issued on 19.01.2024 and paper publication was also made as per direction of this on 12.03.2024. However, no representation on behalf of the Respondent nor any reply is filed till date. Even today also none appeared for the Respondent in spite of the serving the notice through paper publication.
4. Considering the above, we here allow the present application filed by the Applicant by directing the Respondent to submit the documents/information as sought by the Applicant in the present application within the period of two weeks. Accordingly, **I.A No.20 of 2024** is disposed of

**I.A No. 374/2024**

1. The present application is filed under Section 12 (2) & (3) of the I & B Code, 2016 read with Rule 11 of the NCLT Rules, 2016 seeking for exclusion of the period from 31.08.2023 to 28.12.2023 for 120 days.
2. Heard the Ld. Counsel for the Applicant.
3. Considering the submissions of the Applicant, we hereby allow the present I.A and a period of 120 days from 31.08.2023 to 28.12.2023 is excluded from CIRP process. Accordingly, **I.A No.374 of 2024** is disposed of.

**Sd/-**

**(MANOJ KUMAR DUBEY)  
MEMBER (TECHNICAL)**

**Sd/-**

**(T.KRISHNAVALLI)  
MEMBER (JUDICIAL)**